

**N O T I C E**

**IN THE HIGH COURT OF ORISSA: CUTTACK.**

The High Court Level Lok Adalat is scheduled to be held in the High Court Premises on Saturday the **14<sup>th</sup> day of October, 2017** under the aegis of the High Court Legal Services Committee. The following matters will be taken up for disposal in the aforesaid High Court Level Lok Adalat.

- (i) Criminal Compoundable Cases
- (ii) Criminal Revision U/s 138 N.I. Act
- (iii) Bank Matters Relating to SARFAESI Act
- (iv) MAC Appeals Relating to Motor Accident Claim Cases & FAO Matters under W.C. /E.C. Act.
- (v) Land Acquisition Matters
  
- (vi) Matrimonial Matters
- (vii) Electricity Matters relating to disconnection of power supply and excess billing.
- (viii) Service Matters relating to pay, allowances and retiral benefits.

The learned counsel desirous of getting their matters settled before the aforesaid Lok Adalat, may submit mention memos before the Secretary, High Court Legal Services Committee, on all working days in his office chamber between **10.00 A.M. TO 5.00 P.M. latest by 22.09.2017**. Concerned judicial Section of the Court are also requested to send the records to the office of Lok Adalat (H.C.L.S.Committee) as per Memo/list received at their end latest by **25.09.2017**.

Dated. 15.09.2017

**Orissa High Court Cuttack.**

  
**Secretary**

**H.C.L.S.Committee**